# IN THE NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH, CHENNAI

CP/186 (252)/2017

Under Section 252 of the Companies Act, 2013

#### In the matter of

M/s. Seeni Naina Holdings Private Limited [CIN: U45202TN2006PTC059626] V/s

The Registrar of Companies, Chennai, Tamilnadu

Order delivered on: 29.12.2017

### Coram:

K. Anantha Padmanabha Swamy, Member (Judicial) S. Vijayaraghavan, Member (Technical)

For the Petitioners: Shri Rajasekhar V K, Advocate For the Respondent: Shri Sarath Babu, Representative of ROC

## ORDER

## Per: K. ANANTHA PADMANABHA SWAMY, MEMBER (J)

- 1. This is an application No.186/2017 filed under section 252(1) of the Companies Act, 2013 (hereinafter called as the Act) filed by M/s. Seeni Naina Holdings Private Limited, seeking a direction to The Registrar of Companies, Tamilnadu, Chennai (the ROC) to restore the Company in the Register of Companies.
- 2. Brief averments of the application are that the Company was incorporated on 26.04.2006 in the State of Tamil Nadu and the Authorised Capital of the Company is Rs.2,00,000/-divided into 20,000 equity shares of Rs.10/- each and the

paid up capital of the Company is Rs.1,00,000/- divided into 10,000 equity shares of Rs.10/- each. The Company is engaged in the business to purchase, sell, develop, take in exchange or lease, hire or otherwise acquire, whether for investment or sale, any real or personal estate including lands, business, building, factories, mill, houses, cottages, shops, depots, warehouses, concession, privileges, easement or interest in or with respect to any property and to carry on the business as proprietors of flats and building and to let on lease any or all of the properties and to provide for convenience etc.

- 3. The Company has been holding its Annual General Meetings, however, it had not filed its Balance Sheets and Annual Returns from financial years 2013-2014, 2014-2015 and 2015-2016 with the Registrar of Companies due to oversight. Further, the reason given by the Company for non-filing of returns is only due to inadvertence and that the said failure was neither wilful nor wanton.
- 4. The ROC has issued notice under section 248 of the Act, 2013. The ROC subsequently, "struck off" the name of the Company from the register of companies and the Company came to know the same only from the Notice of Striking Off and Dissolution bearing No. ROC/CHN/STK-7/1/2017 dated

- 5.07.2017 issued by the ROC under section 248(5) of the Act. The Company is still carrying on its business and its activities and therefore the present application is filed for restoring the status of the company in the Registrar of Companies
- 5. The ROC, who is the respondent herein, has filed the report wherein the details of the Company such as incorporation, address of the registered office and its main objects as per the memorandum of association are mentioned. The petitioner company has failed to file the balance sheets and the annual returns for the financial years 2013-2014, 2014-2015 and 2015-2016. Therefore, action under section 248 of the Act was initiated by striking off the name of the Company from the Registrar of Companies and consequently the "struck off" was published in the Gazette of India dated 15-21st July, 2017 in page No.14578 under S.No.1318. The ROC inter-alia mentioned in his report that the Company be directed to file an undertaking stating that the accounts of the company was not used as means to transact tainted money during the period of demonetisation.
- 6. By submitting the above facts the ROC has stated that the application may be considered on merits and to direct the applicant Company to file all pending financial statements

- and annual returns and pass order levying cost on the applicant Company.
- 7. Heard. Perused pleadings and the documents filed in support of the contention of the both parties.
- 8. The learned Counsel representing the applicant company has submitted that the company failed to comply with the statutory requirements like filing of financial statements and annual returns from the financial years 2013-2014, 2014-2015 and 2015-2016. The reason for non-filling of financial statements and annual return by the Company with the Registrar of Companies is due to oversight and inadvertence. In these circumstances, the Company has sought the restoration of the company's name in the Register of Companies.
- 9. As per the Report filed by the respondent ROC, it is prayed, to consider the application on merits and to direct the applicant Company to give an undertaking stating that the accounts of the said Company were not used as means to transact tainted money during the period of demonetisation and also to direct the applicant Company to file all pending financial statements and annual returns including awarding of costs.

**10.**Upon hearing both the sides and perusing the documents the following order:

## ORDER

- Having satisfied with the reasons mentioned above, we are of the opinion that it would be just and proper to order restoration of the name of the Company in the Register of Companies.
- 2. The Company shall file all the pending financial statements and annual returns with ROC as per the Act and Rules made thereunder besides filing an affidavit stating that the Company was not involved in money laundering activities during demonetization period or any unlawful activities during the relevant period. Further we direct the applicant company to pay the cost of Rs.10,000/- (Rupees Ten Thousand Only) which has to be paid to the Registrar of Companies as per the procedure prescribed for incurring the expenses for processing the file for restoring the Company in the register of ROC. Accordingly, the application is allowed.
- **3.** The ROC is directed to restore the Company in the Register of Companies. The applicant is directed **to place**

this order with ROC within 30 days from the date of receipt of this order.

Accordingly the Company Petition No. CP/186/(252)/
2017 stands disposed of.

S. virgayer-planen.

(S. Vijayaraghavan) Member (Technical) (K. Anantha Padmanabha Swamy) Member (Judicial)

TJS